

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:904
ANSWERED ON:27.02.2015
DISPLAYING COST OF TREATMENT
Vichare Shri Rajan Baburao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is system of intimating the cost of treatment to the family of the patients before starting treatment in the hospitals in the country including Maharashtra;
- (b) whether the rates of treatment are displayed on notice board in the hospitals;
- (c) if so, the details thereof and if not the reasons therefor; and
- (d) the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (c): The Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations 2002, inter alia, provides in its paragraph 1.8, that a physician should announce his fees before rendering service and not after the operation or treatment is under way. The Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations 2002 are applicable throughout the country. Further, as per Clinical Establishments (Registration and Regulation) Act, 2010, the Clinical Establishments are mandated to display the rates charged for each type of services provided and facilities available at a conspicuous place in their premises both in local language and English. The Clinical Establishments Act has, however, been adopted only by the States of Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, U.P., Bihar, Jharkhand, Rajasthan and Uttarakhand and all Union Territories except Delhi. This Act has not been adopted by many States including Maharashtra.

(d): Health is a State subject and any action in the matter can be taken by the State Governments.